

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2443

ANSWERED ON:25.07.2014

REGISTRATION OF MEDICAL PRACTITIONERS

Jardosh Smt. Darshana Vikram;Sule Smt. Supriya Sadanand;Thota Shri Narasimham

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether instances of procurement of registration certificates from the Medical Council of India (MCI)/State Medical Councils through fraudulent means have been reported in the country;

(b) if so, the details thereof and the action taken/proposed to be taken by the Government against guilty during the last three years and the current year, State/UT wise;

(c) whether the Government proposes to make re-registration and re-validation of medical practitioners mandatory in coordination with the States/UTs in order to check such fraudulent activities and also to enhance their professional skills, if so the details thereof and if not, the reasons therefor;

(d) whether the Government has undertaken any study in this regard and if so, the details and the outcome thereof; and

(e) the steps taken/proposed by the Government to publish/upload the details of the qualified registered practitioners in the public domain/on the website in the country?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN)

(a) & (b): Yes. A number of cases of procurement of forged/fake Permanent Registration have been noticed in the Medical Council of India (MCI). The said matter has been referred to the Central Bureau of Investigation (CBI), New Delhi. CBI has registered cases against persons who obtained fake registration and also against involved MCI officials.

The details of the forged cases as per available records of the Council are as under:

S. No. Names

1. Sivakumar Subramanian
2. Basil Johnson Bosoo
3. Sivachandran Guruswamy Pandian
4. Patel Tejas Kumar Rameshchandra
5. Patel Kavdankumar Vishnubhai
6. Shah Hiralbahen Mahendra Kumar
7. Ayush M
8. Kumar Amit G
9. S. Pakhira
10. M.G. Krishnana
11. Sree N N
12. Maibam Luckykanta Singh
13. Chintu Tojan

MCI has also issued public notice about fake registration documents in respect of above mentioned 13 persons.

The MCI further informed that officials of the Council who were found to be guilty of involvement in such cases have been placed under suspension on the basis of information received from CBI.

(c): As on date, the Indian Medical Council Act (IMC) Act, 1956 does not provide for mandatory re-registration and re-validation of doctors. Medical Council of India (MCI), with the previous approval of the Central Government, has notified Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002 which, inter-alia, prescribe that a Physician should participate in professional meetings as a part of Continuing Medical Education (CME). In order to enhance professional skills and to update their

medical knowledge, such CMEs must be attended by medical practitioners for at least 30 hours every 5 years, organised by reputed professional academic bodies or any other authorised organisations. The compliance of this requirement shall be informed regularly to MCI or State Medical Council by these bodies. The MCI regulations are statutory and binding on all the doctors registered with MCI or State Medical Councils.

(d): No.

(e): The MCI, from time to time, uploads the details of medical practitioners registered with MCI viz. Indian Medical Register (IMR), in public domain which includes the name of the doctor, registration number, etc.